

**"Environmental Deterioration in
Bombay and Calcutta"**

3287. SHRI BHOLA NATH SEN :

SHRI C. MADHAV REDDI :

Will the Prime Minister be pleased to state :

(a) whether attention of Government has been drawn to the fears expressed by Dr. Rashmi Mayur, Chairman of the Environmental Commission of the World Parliament (Reported in India Express March 21, 1985) that if the present pattern of deforestation loss of top soil, build up of carbon di-oxide in the atmosphere, worsening climate and pollution of rivers and Oceans continues, by 2020 A.D. Bombay and Calcutta will be submerged under the ocean which would rise by 6 to 8 feet due to melting of polar ice;

(b) the steps taken/proposed to check environmental deterioration to save Bombay and Calcutta; and

(c) the progress if any, in the matter of setting up a global Environment Agency as suggested by Dr. Rashmi Mayur ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BIR SEN) : (a) Yes, Sir,

(b) The green house effect to which Dr. Rashmi Mayur refers and to which he attributes the possibility of submergence of Bombay and Calcutta under sea is a hypothesis only and has not been conclusively proved. So, it is not possible to take any action on mere hypothesis at this stage.

(c) Setting up a global environmental agency is beyond the jurisdiction of the Government of India. So the question does not arise.

Written Test for the Post of Assistant Commandants/Deputy Superintendent of Police

3288. SHRI RAM PUJAN PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government had held a written test in October, 1983 and thereafter interview in November, 1983 for the post of Assistant Commandants/Deputy Superintendent of Police in C.P.O.S.;

(b) if so, how many candidates have been selected for training;

(c) whether all the selected candidates have been called for training; and

(d) if not, when Government propose to call the remaining candidates for training ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir. The final interviews were held in November, and December, 1983.

(b) 131 candidates were selected for training.

(c) Yes, Sir.

(d) Does not arise.

Rules for Appointment of Members and Chairmen of Administrative Tribunals

3289. SHRI RAM SAMUJHAWAN: Will the PRIME MINISTER be pleased to state :

(a) whether any rules have been framed for appointment to the post of Members and Chairmen of the Administrative Tribunals set up at the Centre and in the various States;

(b) if so, whether a copy thereof will be laid on the Table;

(c) the manner in which the selection and appointment of Members and Chairmen of the Administrative Tribunals set up in some of the States like Andhra Pradesh during 1984 was made and their terms and conditions of service;

(d) whether all these appointments are subject to approval of the U.P.S.C. and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) & (b) The Administrative Tribunals for the Centre and the States in terms of the provisions of the Administrative Tribunals Act, 1985 (Act No. 13 of 1985) have not been set-up so far. However, action is in progress to set-up the various Benches of the Central Administrative Tribunal. The qualifications for appointment as Chairman, Vice-Chairman and Members of the Administrative Tribunals at the Centre and in the States, to be set-up in pursuance of the Administrative Tribunals Act, 1985, are laid down in the above Act. Any rules framed under the authority of the Act regarding conditions of service of the Chairman, Vice-Chairman and Members of the Tribunal will be laid before each House of Parliament in accordance with the provisions of the Act.

(c) The Andhra Pradesh Administrative Tribunal is the only State Tribunal which has been set-up under an Order of the President, (the Andhra Pradesh Administrative Tribunal Order, 1975) under article 371 D of the Constitution. The other State Administrative Tribunals have not been set-up under the Order of the President and thus form a State subject. The selection and appointment and the terms of office of the Members and Chairman of the Andhra Pradesh Administrative Tribunal are governed by the provisions contained in the Andhra Pradesh Administrative Tribunal Order, 1975 referred to above.

The remunerations, allowances and conditions of service of Chairman and Members of the Andhra Pradesh Tribunal are laid down by the Government from time to time. They are generally similar to those applicable to High Court Judges in case the appointment against the post of Chairman and Members is made from sitting or retired Judges of High Court. In the case of

others who are appointed as Members, generally they are eligible for a pay of Rs. 3,000/- per month fixed with other conditions of service similar to those applicable to officers of the Government of Andhra Pradesh at the highest level.

(d) In terms of Item 2 of the Schedule read with Regulation 2 of the Union Public Service Commission (Exemption from Consultation) Regulations, 1958, the posts of Chairman and Members of any Tribunal created by or under the provisions of a statute are outside the purview of the Commission.

(e) Does not arise in view of (d) above.

[Translation]

Inclusion of Certain Castes of Rajasthan in List of Scheduled Castes

3290. SHRI VISHNU MODI :

SHRI SHANTI DHARIWAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have received any representation demanding inclusion of the Eraval and Lashkari communities of Rajasthan in the list of Scheduled Castes;

(b) if so, action taken by Government thereon so far;

(c) whether Government propose to include these communities in the list of Scheduled Castes; and

(d) if so, by what time and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Proposals have been received demanding inclusion of Eraval in the list of Scheduled Castes and Lashkari in the list of Scheduled Tribes in Rajasthan.